[श्री रामेश्वर सिंह]

हजार रुपए तक खर्च हो रहा है, रामेश्वर सिंह, एम० पी० के ऊपर दस-पंद्रह हजार रुपया खर्च होता रहा है, और यह पगड़ियां बांधे हुए जो यहां खड़े हैं, सुबह नौ बजे आते हैं और शाम को छह बजे इनके घर में इनकी बीबी टकटकी लगाए रहती है और कल्प नाथ राय की बीवीं मस्खरा मारती है और रामेश्वर सिंह की बीबी मस्खरा मारती है।

श्री कल्पनाथ राय : उन्हें क्या तनख्वाह मिलती है, आप ऐसे क्योंबोल रहे हैं।

श्री उपसभापति : अब आप समाप्त करिए।

श्री रामेश्वर सिंह : मैं खत्म ही कर रहा हूं। मेरा कहना यह है कि काम का अधिकार मिलना चाहिए।

अब मैं एक बात राजनीति बराबरी के बारे में कहता हूं।

श्री उपसभापति : अब खत्म करिए।

श्री रामेश्वर सिंह : मैं एक मिनट में खत्म कर रहा हूं। यह सुन लीजिए।

श्री उपसभापति : कहिए (व्यवधान)

श्री रामेश्वर सिंह : सामाजिक

कह दिया कि सीना तान कर मत दिखाइए अहीर को, कुर्मी को, कहार को कि मैं बाबु हूं, मैं सेठ हूं और कि मैं राजा हूं, मैं मंत्री हूं।..(व्यवधान)

श्री उपसभापति : आप बात तो कुछ कहते नहीं हैं।

श्री रामेश्वर सिंह : मैंने एक रोज कहा था और स्टैटिक्सटिक्स भी पेश किये थे कि राजनीति बराबर चंद लोगों के हाथ में है।

हिंदुस्तान के इतिहास में जब से हिन्दुस्तान में संसदीय प्रणाली का निर्माण हुआ है और जब से देश आजाद हुआ है, इस संसद में पहला व्यक्ति था कि आंकड़े पेश कर दिये कि इस देश में एक वर्ग और एक जाति ने किस तरह से व्यवस्था कायम की है। तो यह मुल्क गुलाम क्यों नहीं रहेगा?

यह इसलिए गुलाम रहेगा कि अहीर को, कुर्मी को, कहार को, नाई को, डोम को तथा जो और जातियां हैं, उनको आप हकीम चंद समझते हो। उनको राजपाट में हिस्सा नही देना चाहते हो। आज हिन्दुस्तान में जो उन्नीस केबिनेट मंत्री है, उनमें से पांच से ग्यारह, हमने आंकड़े पेश किये हैं, कानून मंत्री जी वह आंकड़ा मैं आपके पास भेज दूंगा, आप देख लीजिए।

उपसभापति : अब आप समाप्त कीजिए।

श्री रामेश्वर सिंह : आखिर में मैं शिव चन्द्र झा का जो बिल है, इन्होंने जो बिल पेश किया है संशोधन के रूप में मैं इसका समर्थन करता हूं, मैं यह भी चाहता हूं कि जो सरकार इतनी अंधी हो गई है, जिसके लोग इतने घमण्ड में चूर हो गये हैं, इनके घमण्ड का मार्जन होना चाहिए और यह साफ करें कि जिस मार्ग पर यह चल रहे हैं उस मार्ग पर नहीं चलेंगे।

STATEMENT BY MINISTER

Dearness Allowance to Central Government Employees

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA): Mr. Deputy Chairman, Sir, under the existing scheme of Dearness Allowance for Central Government em-

ployees, sanction of an instalment of Dearness Allowance is considered after every 8 point increase in the 12-monthly average of the All India Average Consumer Price Index for Industrial Workers with 1960 as the base year. The last D.A. instalment on this basis was sanctioned to the employees with effect from 1-1-1982 when the average index was 440. At the end of March 1982, the average index reached 450.99, thus registered a further eight point increase. Consequently, one more instalment of D.A. to the Central Government employees from 1-4-82 became due for consideration. Government have decided to pay this instalment to the employees. Payment of this instalment will cost the exchequer Rs. 64.17 crores during the current financial year, the estimated cost of an instalment during a full year being Rs. 70 crores. Orders for the payment of this instalment will be issued shortly.

2. Under the existing arrangement, an instalment of Relief to the Central Government pensioners including family pensioners also becomes due for consideration after every increase of 8 points in the average index. The last instalment of Relief was sanctioned on this basis with effect from 1-1-1982, when the average index was 440. Consequent on the average index reaching 450.99 points at the end of March 1982, a further instalment of Relief from 1-4-1982 became due for consideration. Government have also decided to pay this instalment of Relief to the pensioners including family pensioners. This will cost the exchequer Rs. 5.50 crores during the current financial year, the estimated cost of an instalment of relief in a full year being Rs. 6 crores. Orders for the payment of this instalment will be issued soon.

SHRI NIRMAL CHATTERJEE (West Bengal): Mr. Deputy Chairman, Sir, may I inform the hon. Minister that since then the consumer price index measured in terms of the industrial workers index has crossed 458 points and another instalment of dearness allowance is due to the workers? Why it being denied? Why no announcement is being made about it? The index has increased by another eight points.

MR. DEPUTY CHAIRMAN: They have already announced one. They will be considering another also.

SHRI SAWAI SINGH SISODIA: Sir, there is no question of denying. It is always given with retrospective effect.

PAPERS LAID ON THE TABLE—*Contd.*

Notification of the Ministry of Finance (Department of Revenue) and related papers

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA): Sir, I beg to lay on the Table, under section 159 of the Customs Act, 1962, a copy each (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notifications G.S. Nos. 506(E) and 507(E), dated the 22nd July, 1982, together with an Explanatory Note thereon. [Placed in Library. *See* No. LT-4335/82].

THE CONSTITUTION (AMENDMENT BILL, 1978

(Insertion of new Article 16A) Contd.

PROF. (MRS.) ASIMA CHATTERJEE (Nominated): Mr. Deputy Chairman, Sir, while discussing the unemployment problem in India, I think it is not desirable to criticise the Government. The fundamental right to work is not being denied to anybody. But what I would like to say is that the hon. Members should suggest concrete proposals for the solution of the unemployment problem in India as has already been proposed by some hon. Members, when they have suggested that there